

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-16309-JK (LD) of 2024

DATED:-30 - 09 - 2024

Sanction is hereby accorded to the appointment of Officer's of Mining Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each pending including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:-30.09.2024

No:-LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Mining Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

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Reyaz Ali Bhat
30.09.24

Annexure to the Government Order No.16309-JK(LD) of 2024 dated 30.09.2024

| S. No | WP(C) No. | Title of the case | (OIC) |
|-------|----------------------------|--|---|
| 1. | WP(C)No./2024 | M/s Jai Hanuman Stone Crusher V/s UT of J&K & others | Sh. Verinder singh, Driller District Minerals Officer, Jammu |
| 2. | OA No. 653/2024 | Yaseer Farooq Khan V/s UT of J&K & others. | Sh. Mohd. Sayeed, JKAS, District Mineral Officer, Poonch. |
| 3. | OA No. 924/2024 | News item Titled Sand Mafia destroyed Jhelum embankment puts thousands at risk. | Sh. Manzoor ahmad Dar, SOD, District Mineral Officer, Pulwama. |
| 4. | OA No. 599/2024 | Surinder Singh Manhas & another V/s UT of J&K & others. | Sh. Naveen Kumar, Driller, District Mienral Officer, Kathua |
| 5. | OA No. 826/2024 | News item titled Pillars of Ravi Tawi Canal Bridge and Railway bridge exposed after mining in Basanter river of Samba. | Sh. Shiv Kumar, Drilling Engineer, District Mineral Officer, Samba |
| 6. | Civil Appeal No. 9112/2022 | Diamond Stone Crusher v/s UT of J&K & others. | Sh. Mohd. Sayeed, JKAS, District Mineral Officer, Poonch. |
| 7 | WP(C) No./2024 | M/s Oriental Stone Crusher V/s UT of J&K & others | Sh. Verinder Singh, Driller District Mineral Officer, Jammu |
| 8 | CCP(D) No. 42/2024 | M/s Swastik Stone Crusher V/s Sh. Vikramjit Singh & others | Sh. Verinder Singh, Driller District Mineral Officer, Jammu |

Sh. Verinder Singh
Driller